

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 17th day of October, 2000

Original Application No. 1122/2000

CORAM:-

Hon'ble Mr. Rafiquddin, J.M.

Hon'ble Mr. S. Biswas, A.M.

Kanta Prasad Bangwal son of
Late Sri Shyam Dutta Bangwal,
R/o 68/1/, Missarawala Doiwala,
District-Dehradun.

(Sri OP Gupta, Advocate)

. . . . Applicant

Versus

1. Senior Superintendent of Post Offices,
Dehradun District, Dehradun.
2. Director Postal Services, Dehradun Region,
Dehradun.
3. Union of India through Secretary Ministry
of Communication, Govt. of India, New Delhi.
(Km. Sadhna Srivastava)

. . . . Respondents

O R D E R (O r a l)

By Hon'ble Mr. Rafiquddin, J.M.

By means of this OA the applicant has sought quashing of the punishment order passed by Senior Superintendent of Post Offices, Dehradun, dated 23-3-2000 whereby ~~the applicant has been imposed~~^{the} penalty of recovery of Rs.30,833/- from pay and ~~reversion~~^{also} reversion to the post of Postman. ~~The~~^{has been made} applicant in this OA has specifically mentioned in Para 4(vii) of his OA that he has filed an appeal before respondent no.2 which is still pending. It is thus obvious that the applicant has not exhausted remedy

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available to him. Hence, the present OA is premature. The OA is, therefore, not maintainable at this stage. The applicant ^{has liberty} ~~has prayed~~ to approach the Tribunal as and when the appeal is decided by the appellate authority.

2. It is, however, provided that the respondent no.2 would decide the appeal filed by the applicant expeditiously within two months by a speaking order. There shall be no order as to costs.

S. A. *Rajiv Mehta*
Member (A) Member (J)

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